

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Dated : This the 23rd day of April 2010

Original Application No. 223 of 2002

Hon'ble Mr. S.N. Shukla, Member (A)

Bhola Nath Tiwari, S/o late Sri Ramashanker Tiwari, R/o Bhikhampur Road, Near Nai Chungi, District: Deoria.

... Applicant

By Adv : Sri V.C. Dixit

VERSUS

1. Union of India, through Ministry of Railway, New Delhi.
2. The Senior Divisional Engineer, N.F. Railway, Tinsukia, Assam.
3. General Manager, N.F. Railway, Maligaon, Guwahati, Assam.
4. Chief Engineer, N.F. Railway, Maligaon, Guwahati, Assam.

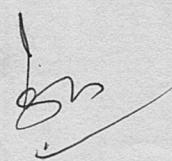
... Respondents

By Adv: Sri P.N. Rai

ORDER

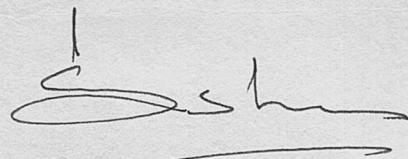
Heard Shri Z.A. Faruqui brief holder of Sri V.C. Dixit, learned counsel for the applicant and Sri S.P. Mishra brief holder of Sri P.N. Rai, learned counsel for the respondents.

2. Since the issue involved is a matter of facts and figures to be worked out from records, the purpose will be best served if the applicant was to be allowed to file a fresh comprehensive and detailed representation including all his grievances with calculations / facts and figures of the amount claimed due, if any, and all the deductions disputed as unauthorised.



3. Accordingly, this Tribunal directs the applicant to file a fresh comprehensive and detailed representation including all his grievances with calculations / facts and figures of the amount of the dues, if any, and all the deductions disputed as unauthorised before the competent authority i.e. General Manager, N.F. Railway, Maligaon, Guwahati, Assam (respondent No. 3) within a period of two months from the date of receipt of copy of this order and the competent authority i.e. respondent No. 3 himself or any other authority competent in this behalf, is directed to consider and decide the same, if the same is filed within the time stipulated above, by passing reasoned and speaking order as per law within a period of three months from the date of receipt of such representation alongwith copy of this order and communicate the decision to the applicant forthwith.

4. With the above observations the OA is finally disposed of. No cost.



Member (A)

/pc/